

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Miscellaneous Application No. 85343 of 2023
(on behalf of Appellant)

And

Customs Appeal No. 85975 of 2020

(Arising out of Order-in-Appeal No. 94 (CAC)/2020(JNCH)/Appeal-I dated 16.06.2020 passed by the Commissioner of Customs (Appeals), Mumbai-II)

M/s Nuberg Engineering Ltd.

Nuberg House, A-38 H,
Sector – 64, Noida – 201301.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva-II Respondent

JNCH, Nhava Sheva,
Mumbai- II.

Appearance:

Shri Ashish Chavhan, Advocate for the Appellant

Shri S. K. Hatangadi, Auth. Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86180/2023

Date of Hearing: 09.08.2023

Date of Decision: 09.08.2023

Per: S.K. MOHANTY

Heard both sides.

2. Applicant has filed this miscellaneous application, seeking withdrawal of appeal on the ground that the adjudged demand confirmed by the original authority has already been paid by the applicant. Prayer made by the applicant is considered. Accordingly, the appeal is dismissed as withdrawn.

3. The miscellaneous application is accordingly disposed off.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

Sinha